

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. C.P. (IB)/32(MB)2024

IN THE MATTER OF

Anchal Chopra

VS

MANAV GREYS EXIM PVT LTD

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 19.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Indrajeet Hingane (PH)

For the Respondent: Adv. Prakhar Tandon (PH)

ORDER

Adjourned to **07.05.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)